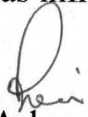

R.N.Pal-Vrs-UOI&Ors

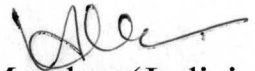
HEARING Sl.No.3
OA No. 621/11

Order – dated 22nd April, 2014.

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)
THE HON'BLE MR.R.C.MISRA, MEMBER ADMN.)

.....
By filing a Memo Mr.S.Barik, Learned Additional CGSC
appearing for the Respondents has brought to the notice of this Tribunal
that as the relief sought by the applicant in this OA has already ^{been} granted to
him this OA is liable to be dismissed. In view of the above, having heard
Mr.D.K.Mohanty, Learned Counsel for the Applicant and Mr.S.Barik,
Learned Additional CGSC appearing for the Respondents this OA stands
disposed of as infructuous. No costs.


Member (Admn.)


Member (Judicial)